

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

STARRED QUESTION NO:323

ANSWERED ON:16.12.2014

WELFARE OF FISHERMEN

Mondal Shri Sunil Kumar; Mukherjee Shri Abhijit

**Will the Minister of AGRICULTURE be pleased to state:**

(a) the total number of fishing harbours in the country, State-wise;

(b) the details of the schemes/programmes being implemented by the Government for the welfare of fishermen both Inland and marine along with the number of fishermen benefited under the said scheme/programme during each of the last three years and current year, State/UT-wise and scheme-wise;

(c) the funds allocated by the Government to various States under these schemes during the said period, State-wise; and

(d) whether irregularities have been reported in the disbursement and utilization of funds under the various schemes, if so, the details thereof and the corrective action taken by the Government thereon?

**Answer**

THE MINISTER OF AGRICULTURE (SHRI RADHA MOHAN SINGH)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO.323 ON 'WELFARE OF FISHERMEN' TO BE ANSWERED ON 16th December, 2014.

(a): The total number of major and minor fishing harbours in the country are 7 and 51 respectively. The state-wise details are as below:

State	Major Fishing Harbour	Minor Fishing Harbour
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Andhra Pradesh	1	4
Goa	-	-
Gujarat	-	6
Karnataka	-	9
Kerala	1	11
Maharashtra	1	2
Odisha	1	4
Tamil Nadu	1	7
West Bengal	2	5
A & N Islands	-	1
Daman & Diu	-	-
Lakshadweep	-	-
Puducherry	-	2
Total	7	51

(b)&(c): The Government implements Central Sector National Scheme of Welfare of Fishermen for both inland and marine sector under which assistance is provided for

(i) Development of Model Fishermen village

(ii) Group Accident Personal Insurance

(iii) Saving cum Relief and (iv) Training and Extension. The State/UT wise details of beneficiaries under various components of the said scheme during the last three years and the current year is at Annexure.

(d): Complaints as and when received are sent to State governments for appropriate action since all the schemes are implemented by State Governments.